

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHN INDUSTRIAL EQUIPMENTS
INDIA PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S KHN INDUSTRIAL EQUIPMENTS INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/01/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC- KANPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29255UP2014PTC062233
5.	Address of the registered office and principal office (if any) of corporate debtor	D-242, SECTOR-10, NOIDA Gautam Buddha Nagar, Uttar Pradesh-201301, India.
6.	Insolvency commencement date in respect of corporate debtor	21/05/2019 (ORDER RECEIVED ON 23/05/2019)
7.	Estimated date of closure of insolvency resolution process	17/11/2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kashi Viswanathan Sivaraman IBBI/IPA-001/IP-P00900/2017-2018/11497
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered with IBBI : Flat No.204, Block-Menka, V3S Indralok, Plot No.GH-1, Nyay Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh - 201014 Office: E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 sivarita68@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	sivaraman@aaainsolvency.com E-10 A, Kailash Colony, Greater Kailash-1, New Delhi 110048
11.	Last date for submission of claims	10/06/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A

K. Viswanathan Sivaraman



	act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link-N.A Physical Address-N.A

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s KHN Industrial Equipment's India Private Limited on **21/05/2019**.

The creditors of M/s KHN Industrial Equipment's India Private Limited, are hereby called upon to submit their claims with proof on or before **10/06/2019** to the interim resolution professional at the address mentioned against entry **No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The claims may be submitted in their specific forms B,C,D, and E from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7,8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employee, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.





Mr. Kashi Viswanathan Sivaraman
Insolvency Professional
IBBI/IPA-001/IP-P00900/2017-2018/11497
(AAA Insolvency Professional LLP)

Date: 27/05/2019

Place: New Delhi